

**Bail Appl. No.1366/20
State Vs. Mukesh @ Ramesh
FIR No. 150/18
PS : Sultan Puri
U/s. 308/354B/34 IPC**

02.06.2020

Application for extension of interim bail has been taken up for further hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Ms. Babita Tyagi, Ld. counsel for the
accused/applicant.

Arguments have been heard through CISCO Webex.

Copy of the interim bail order of the applicant/accused passed by Duty Judge dated 15.04.2020 filed.

Ld. Counsel for the applicant/accused further submits that the present bail application has been filed inadvertently as the applicant/accused is on further extended interim bail granted to the accused as per the criteria of Hon'ble HPC which stands extended in terms of further directions/orders passed by Hon'ble High Court of Delhi. It is submitted that no further relief remains to be claimed.

In view of the submissions on behalf of the applicant/accused, no further orders/directions are necessary. Application is accordingly, **disposed of as not pressed**.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1387/20
State Vs. Vikram @ Babloo
FIR No. 354/17
PS : Vijay Vihar
U/s.307/34 IPC &
25/54/59 Arms Act.**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
None for the accused/applicant.

This is an application u/s.439 Cr.P.C. seeking interim bail filed on behalf of the applicant/accused Mohit @ Mota.

The matter has been taken repeatedly during the day. However none has appeared through Video Conferencing or in person, nor any contact has been made with the Reader/Staff of the Court. It has been informed by the reader of the court that no mobile number or email of counsel has been mentioned in the bail application.

It is 6:00 p.m. None has appeared in the matter. Even no adjournment prayer has also been made.

In the facts and circumstances, application is disposed of as **dismissed as not pressed**.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy

of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1388/20
State Vs. Narender @ Nandu
FIR No. 352/17
PS : Vijay Vihar
U/s. 394/397/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
None for the accused/applicant.

This is an application u/s.439 Cr.P.C. seeking interim bail filed on behalf of the applicant/accused Mohit @ Mota.

The matter has been taken repeatedly during the day. However none has appeared through Video Conferencing or in person, nor any contact has been made with the Reader/Staff of the Court. It has been informed by the reader of the court that no mobile number or email of counsel has been mentioned in the bail application.

It is 6:00 p.m. None has appeared in the matter. Even no adjournment prayer has also been made.

In the facts and circumstances, application is disposed of as **dismissed as not pressed**.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1323/20
State Vs. Pradeep Sharma
FIR No. 266/20
PS : Vijay Vihar
U/s. 354/342/323/34 IPC**

02.06.2020

Application for anticipatory bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Anuj Jain, Id. Counsel for the accused/applicant.
None for complainant despite notice, with the report that she could not be served as 'not found'.

This is an application for bail u/s.438 Cr.P.C. seeking anticipatory bail filed on behalf of the applicant/accused Pradeep Sharma and has come up for further hearing today in terms of the orders passed by Ld. Duty ASJ dated 30.05.2020.

Arguments have been heard through CISCO Webex.

During course of arguments, Id. Counsel for the applicant/accused requests for adjournment on the ground that connected case is pending for 03.06.2020.

At request of Id. Counsel for the accused, matter is adjourned for 03.06.2020.

Fresh notice be issued to complainant/victim, through SHO/IO with direction to report regarding service.

Let the digitally signed scanned order be also sent by email to rohnicourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on

the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

Bail Appl. No.1093/20
State Vs. Anil(Anup Sinha)
FIR No. 83/12
PS : Keshav Puram
U/s. 302/34/364A/201/120B IPC

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Ankur Sharma, Ld. Counsel for the accused/applicant.

Arguments have been heard through CISCO Webex.

This application is pending wherein orders dated 28.05.2020 and 30.05.2020 have been perused. Record seen.

Ld. Counsel for the applicant / accused has filed in the application seeking interim bail for a period of 45 days as per the criteria vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 06.04.2012 and covered as per Item 6(i) of the above guidelines. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

As per report of the IO considered on 28.05.2020, there is no previous involvement of the applicant. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'.

However, as per directions of Hon'ble High Court of Delhi, vide Minutes of Meeting of Hon'ble HPC dated 18.05.2020, custody warrants of the accused is necessary to be annexed with the application for consideration. Detailed report of Dy. Superintendent, Jail, Tihar, dated 30.05.2020 has been filed in regard to the custody period, which reveals that the applicant/accused has been in custody

for more than two years during trial as a UTP.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Anil** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.35,000/, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West

District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

Bail Appl. No.1123/20
State Vs. Anup Sinha
FIR No. 83/12
PS : Keshav Puram
U/s. 302/34/364A/201/120B IPC

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Ankur Sharma, Ld. Counsel for the accused/applicant.

Arguments have been heard through CISCO Webex.
Record Perused.

This application is pending wherein orders dated 28.05.2020 and 30.05.2020 have been perused. Record seen.

Ld. Counsel for the applicant / accused has filed in the application seeking interim bail for a period of 45 days as per the criteria vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 11.04.2012 and covered as per Item 6(i) of the above guidelines. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

As per report of the IO considered on 28.05.2020, there is no previous involvement of the applicant. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'.

However, as per directions of Hon'ble High Court of Delhi, vide Minutes of Meeting of Hon'ble HPC dated 18.05.2020, custody warrants of the accused is necessary to be annexed with the application for consideration. Detailed report of Dy. Superintendent,

Jail, Tihar, dated 30.05.2020 has been filed in regard to the custody period, which reveals that the applicant/accused has been in custody for more than two years during trial as a UTP.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Anup Sinha** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.35,000/, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1268/20
State Vs. Subhash Chand
FIR No. 977/18
PS : Aman Vihar
U/s. 304 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Orders of Ld. Duty Judge / ASJ dated 28.05.2020 perused.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 06.10.2018. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'. Reply of IO regarding previous involvement of accused have been filed, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020, vide item no.6(ii).

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Subhash Chand** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.30,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through

email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1270/20
State Vs. Dinesh @ Nanga
FIR No. 441/16
PS : Ashok Vihar
U/s. 302/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

Reply of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

Orders of Ld. Duty Judge / ASJ dated 28.05.2020 perused.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 17.09.2016. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'. Reply of IO regarding previous involvement of accused have been filed, wherein no previous involvement of the accused is shown.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(i) thereof.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Dinesh @ Nanga** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.50,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1267/20
State Vs. Sonu Kumar
FIR No. 501/18
PS : Subhash Place
U/s. 307/324 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the
accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Ld. Duty Judge / ASJ dated 28.05.2020
perused.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 24.02.2019. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record.
Report of Good Conduct has been received from Jail Superintendent

stating conduct of the accused '**satisfactory**'. Report of IO has been perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(iii) thereof.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Sonu Kumar** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA) **(PREETI AGRAWAL**

Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020

**Bail Appl. No.1276/20
State Vs. Kripal
FIR No. 375/16
PS : South Rohini
U/s. 302 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the
accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge, ASJ dated 28.05.2020
perused.

Ld. Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 10.1.2016. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'. Report of IO has been

perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(i) thereof.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Kripal** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.30,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also

sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1275/20
State Vs. Ms. Sandeep @ Sandhya
FIR No. 782/17
PS : Begum Pur
U/s. 302/201/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the
accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge, ASJ dated 28.05.2020
perused.

Ld. Legal Aid Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 03.01.2018. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent stating conduct of the accused '**satisfactory**'. Report of IO has been

perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(i) thereof.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Sandeep @ Sandhya** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.35,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1273/20
State Vs. Kuldeep
FIR No. 782/17
PS : Begum Pur
U/s. 302/201/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge, ASJ dated 28.05.2020 perused.

Ld. Legal Aid Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 04.01.2018. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent

stating conduct of the accused '**satisfactory**'. Report of IO has been perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(i) thereof.

In view of orders passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Kuldeep** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.35,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1727/20
State Vs. Jitender Kheri
FIR No. 508/18
PS : Keshav Puram
U/s. 307 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge, ASJ dated 28.05.2020 perused.

Ld. Legal Aid Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 18.12.2018. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent

stating conduct of the accused '**satisfactory**'. Report of IO has been perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(iii) thereof.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Jitender Kheri** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.25,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA) **(PREETI AGRAWAL**

Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020

**Bail Appl. No.1271/20
State Vs. Gourav @ Ganga
FIR No. 244/19
PS : Budh Vihar
U/s. 307/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge, ASJ dated 28.05.2020 perused.

Ld. Legal Aid Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 29.09.2019. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent

stating conduct of the accused '**satisfactory**'. Report of IO has been perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(iii) thereof.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi vide minutes of HPC dated 28.03.2020, further relaxed criteria vide minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria vide minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Gaurav @ Ganga** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA) **(PREETI AGRAWAL**

Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020

**Bail Appl. No.1269/20
State Vs. Sita Ram Mandal
FIR No. 309/19
PS : Shalimar Bagh
U/s. 307 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Birender Sangwan, Id. LAC for the accused/applicant.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.5, Tihar, New Delhi , pressed through DLSA, North – West, Delhi.

Report of IO has been received.

Arguments have been heard through Webex Cisco.

Orders of Duty Judge / ASJ dated 28.05.2020 perused.

Ld. Legal Aid Counsel for the applicant / accused contends that the case of the applicant / accused is covered in the fresh category of prisoners, who could be released on interim bail for a period of 45 days vide Minutes of Meeting of Hon'ble HPC dated **18.05.2020**. It is submitted that the applicant / accused is in JC since 30.06.2019. It is further submitted that the accused has past clean antecedents. It is prayed that applicant / accused may be granted interim bail for 45 days, considering the pandemic situation of Covid-19.

Copy of custody warrants are already on record. Report of Good Conduct has been received from Jail Superintendent

stating conduct of the accused '**satisfactory**'. Report of IO has been perused. No previous involvement of accused has been reported.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 18.05.2020 vide Item 6(iii) thereof.

In view of orders passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been passed by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020, minutes of HPC dated 18.04.2020, and even further relaxed criteria *vide* minutes of HPC dated 18.05.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories, in view of the outbreak of Covid-19 pandemic.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi dated **18.05.2020**, without going into the merits of the case, the applicant/accused **Sita Ram Mandal** is entitled and accordingly, admitted to interim bail for a period of **45 days** from the date of release, on the following conditions:-

1. Accused shall furnish personal bond in the sum of Rs.20,000/-, to the satisfaction of concerned Jail Superintendent.
2. Accused shall keep his mobile active during the duration of interim bail and shall furnish his active mobile number on the bail bond itself.
3. Accused shall surrender before the concerned Jail Superintendent on expiry of period of interim bail, as per law.

Application is disposed of, accordingly.

Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA) **(PREETI AGRAWAL**

Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020

Bail Appl. No.1389/20
State Vs. Gaurav Sharma
FIR No. 175/20
PS : Prem Nagar
U/s. IPC

02.06.2020

Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Id. Counsel for the accused/applicant.

Report of the IO placed before the Court for consideration.

Arguments have been heard through CISCO Webex.

During course of arguments, it is conceded by Ld. Counsel for applicant/accused that the present application has been filed inadvertently, as interim bail application of applicant/accused for 45 days has already been taken up and dismissed on 01.06.2020 by this Court. It is submitted that there is no change in circumstances. Therefore, Id. Counsel for the applicant/accused seeks permission to withdraw the present application, as no fresh grounds prayed.

In view of the request of Id. Counsel for the applicant/accused, present bail **application is dismissed as withdrawn.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini

Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1390/20
State Vs. Mukesh
FIR No. 432/19
PS : Prem Nagar
U/s. 302/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. S.K. Sengar, Id. Counsel for the
accused/applicant.

Report of the IO placed before the Court for
consideration.

Arguments have been heard through CISCO Webex.

During course of arguments, it is conceded by Ld. Counsel for applicant/accused that the present application has been filed inadvertently, as interim bail application of applicant/accused for 45 days has already been taken up and dismissed on 01.06.2020 by this Court. It is submitted that there is no change in circumstances. Therefore, Id. Counsel for the applicant/accused seeks permission to withdraw the present application, as no fresh grounds prayed

In view of the request of Id. Counsel for the applicant/accused, present bail application is **dismissed as withdrawn.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of

the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.202**

**Bail Appl. No.1079/20
State Vs Gaurav Dahiya
FIR No.46/19
PS : South Rohini
U/s. 302/34 IPC**

02.06.2020

Application for interim bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh.Sh. Ashok Drall, Id. Counsel for the
accused/applicant.

This is an application for bail u/s.439 Cr.P.C. seeking interim bail for three months on behalf of the applicant/accused and has come up for further hearing today in terms of the orders passed by Ld. Duty ASJ dated 27.05.2020. Previous orders dated 21.05.2020 and 22.05.2020 also perused.

Fresh report from Jail Superintendent in respect of the medical status of the applicant/accused also received. Prior report dated 22.05.2020 also perused.

Arguments have been heard through CISCO Webex. The annexures to the application also perused.

Ld. Counsel for the applicant/accused submits that the applicant/accused is in JC since 02.02.2019 and has been falsely implicated in the present case. It is submitted that the applicant is innocent and has been undergoing treatment in the Jail hospital but his health is not recovered. It is stated that in view of the prevailing threat of the pandemic, and for getting treatment at private hospital of his choice, the present application has been filed and prayed.

Per Contra, Id. Addl. PP for the State submits that a comprehensive medical status report of the applicant/accused has been submitted by the Medical Officer In-charge of the concerned Jail dated 22.05.2020, which reveals that the health of the accused/applicant is stable, he is not having any fever and all his vital statistics are normal. It has been reported that the accused was only suffering from viral fever and that he is not undergoing any medical treatment at present. The bail application is also opposed on merits on the ground that the applicant/accused alongwith his two friends stabbed the victim who died due to the attack and the weapon of offence was also recovered at the instance of the accused persons. It is submitted that material prosecution witness are yet to be examined and trial may hamper, if the accused is released on bail.

Having considered the entirety of facts and circumstances in respect of merits of the case and also the medical reports of the applicant/accused, court is of the considered view that the applicant/accused is not suffering from any serious ailment which needs investigative or special medical treatment, who is stated to have already been recovered and is not even taking any prescribed medication. On merits, the allegations are serious and the possibility of the trial being hampered or accused evading the due process of law, can not be ruled out. The court is not inclined to admit the accused on bail, at this stage. **Application is dismissed, accordingly.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**

**Bail Appl. No.1322/20
State Vs. Shubham
FIR No. 641/19
PS : Prem Nagar
U/s. 306 IPC**

02.06.2020

Application for regular bail has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent Nationwide lock-down on account of outbreak of Covid-19.

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.
Sh. Pradeep Khatri, Id. counsel for the accused/applicant.

This is second bail application for bail u/s.439 Cr.P.C. seeking regular bail filed on on behalf of the applicant/accused Shubham and has come up for further hearing today in terms of the order passed by Ld. Duty ASJ dated 30.05.2020.

Arguments have been heard through CISCO Webex. The annexures to the application also perused.

Fresh report of IO has been received in respect of notice of this bail application to the complainant/father of the deceased for today. Perused the present report as also the report of the IO dated 03.05.2020.

As per the IO report, the complainant / father of the deceased has been informed about the hearing of the present application listed for today. It is stated that the complainant who is father of deceased, has expressed his inability to make himself available for hearing before the court, during the lockdown as he is out of station.

Ld. Counsel for the applicant/accused has addressed comprehensive arguments with the submission that the accused is in JC since his arrest on 09.12.2019 and that he is innocent and has been wrongly implicated in the present case. It is submitted that the

applicant/accused has surrendered before the concerned Court himself and that investigation has been complete and charge-sheet filed. On merits, the submissions have been made stating that the very foundation of the present FIR is based on assumed facts without any witness and merely based on conjectures and surmises. During the submissions, the following Authorities of Hon'ble Superior Courts have been relied upon:-

- 1. Netai Dutta Vs. State of West Bengal; SLP (Cri.) No.3256/2004**
- 2. State of Kerala & Ors. Vs. S. Unnikrishnan Nair & Ors. ; Manu/SC/0881/2015)**
- 3. K. V. Prakash Babu Vs. State of Karnataka, Cri. Appeal 1138-1139 of 2016.**
- 4. Sanjaychandra Vs. CBI; MANU/SC/1375/2011**
- 5. Gudikant Narasimhulu & Ors. Vs. Public Prosecutor, High Court of Andhra Pradesh; MANU/SC/0089/1977**
- 6. Aman Gaur Vs. State ; MANU/DE/7300/2011.**

It is further contended on behalf of the applicant that the present case is based on a claimed 'suicide note' which has not been authenticated by the FSL report which is still stated to be pending. It is argued that even if the deceased victim committed suicide based on her alleged suspicion of the accused having an affair with someone else, it is not sufficient to involve the accused in the present case. The accused is stated to have past clean antecedents and trial is likely to take more time. In the facts and circumstances, regular bail is prayed pending trial.

Ld. Addl. PP for the State submits that the case of the prosecution is very strong and based on sufficient incriminating material against the applicant/accused. It is submitted that the deceased girl married accused on 12.11.2019 at Arya Samaj Mandir, without the consent/information of the parents of the both the sides and thereafter, she committed suicide at her parental home within 15 days of her marriage with the accused. It is submitted that the name of the deceased has been specifically mentioned in the suicide note written by the deceased. It is further submitted that the necessary investigation in respect of seized of the suicide note, mobile phone and other relevant evidence has been done by the IO, which has

been sent to the FSL for expert opinion and the trial is yet to commence and may be adversely hampered if the applicant/accused released on bail.

Upon considering the entirety of facts and circumstances, it is considered that the allegations against the applicant/accused are very serious as the deceased was wife of the applicant/accused who committed suicide within 15 days of her marriage with the accused, at her parental house, under suspicious circumstances. At this stage, Court is not supposed to examine the probative value of evidence collected (reliance placed on **Hon'ble Apex Court** in Re : **Amarmani Tripathi Vs. State of UP**). Therefore, the prosecution is to be given a fair opportunity to prove its case by leading cogent evidence during trial. Authorities relied upon by Id. Counsel for the applicant./accused are distinct from the facts of the present case as the material witnesses are yet to be examined on the aspect of the complicity and role of the applicant/accused in instigating or causing the commission of suicide by the deceased within 15 days of her marriage with the accused. Accordingly, Court is not inclined to admit the applicant/accused on bail, at this stage. **Application is dismissed, accordingly.**

Copy of order be sent to Jail Superintendent through email. Let the digitally signed scanned order be also sent by email to rohincourts-di@nic.in / courtrohini@gmail.com. The physical copy of the order be provided to DLSA. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

GUPTA)

(PREETI AGRAWAL

**Duty Judge
North-West, Rohini Courts,
Delhi/02.06.2020**